

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal Nos.76381,76383,76384 of 2019

(Arising out of Order-in-Appeal No.150/JSR/2019 dated 28.02.2019 passed by
Commissioner (Appeals) of CGST & Excise, Ranchi)

M/s Nath & Sons

356,F-Road,West Layout, Sonari,Jamshedpur-831001

Appellant

VERSUS

Commissioner of CGST & Excise, Jamshedpur

Outer Circle, Bistupur, Jamshedpur-831001

Respondent

Appearance:

None for the Appellant

Shri A.K.Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75220-75222/2021

DATE OF E-HEARING : 28.04.2021

DATE OF DECISION : 28.04.2021

PER P.K.CHOUDHARY :

The appellants have filed copies of Form No.SVLDRS-4, which are discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeals. Accordingly, the appeals of the appellant are dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

mm